

**Shopping Centre in Narain Vihar
New Delhi**

757. SHRI DHARAM DASS SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) Whether the Delhi Development Authority has not constructed a local shopping centre on the 2.3 acre site earmarked by the D.D.A. in A-Block of Narain Vihar to cater to the needs of residents of A & B Blocks in Narain Vihar, New Delhi;

(b) whether local shopping centre referred to above is the only shopping centre left out to be constructed in Narain Vihar;

(c) whether Agency of A-Block D.D.A. Flats (MIG) Regd. Agency and the Federation of Narain Vihar Residents Welfare Associations have been representing for the construction of aforesaid local shopping centre for the last eleven years and the plan for the same is also ready with the DDA for the last three/four years; and

(d) if so, when the work will be started and completed in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) to (d). The construction of local shopping centre, in 'A' Block of Narain Vihar, could not be taken up so far partly because the site earmarked for it is heavily encroached upon and partly because some portion of it has not so far been fully acquired. The construction of the centre can be taken up only after these difficulties have been overcome.

Plot of Land with D.T.C. in Naraina Industrial Area, New Delhi

758. SHRI DHARAM DASS SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that D.D.A. had allotted a plot of land

measuring 3600 sq. yds. bearing No. C-199 in Naraina Industrial Area Phase-I to Delhi Transport Corporation about 10 years ago;

(b) whether it is also a fact that the D.D.A. is not charging D.T.C the price which they are doing in the case of other public utility services which is preventing the latter in taking the possession of the plot;

(c) whether in case of an individual industrialist who does not take possession of the allotted plots of land/or does not construct the building within specified period, he is penalised/allotment is cancelled; and

(d) if so, the steps taken by the D.D.A. in the case of aforesaid plot allotted to D.T.C.?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) No, Sir.

(b) Does not arise.

(c) Action to cancel the allotment is initiated where allottee do not take possession of the allotted plots or do not construct the building on the plot within the specified period. However, extension of time for construction is generally given, having regard to the circumstances of each case, subject to payment of prescribed composition charges. If the default continues after 7th year, the lease/sub-lease is liable to be cancelled.

(d) Does not arise in view of reply to part (a).

Representation from Maharashtra Pharmaceutical Manufacturers' Association, Pune (Maharashtra)

759. SHRI R. K. MAHALGI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) Whether Government have received any representation from Maharashtra Pharmaceutical Manufacturers' Association, Pune (Maharashtra) in June 1978 stating their various demands;

(b) if so, what are their demands;

(c) what action Government have taken so far in this respect; and

(d) If no action taken so far, the reasons of delay and the remedy thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) and (c). A statement showing the gist of the demands of the Maharashtra Pharmaceutical Manufacturers' Association, Pune and the latest position in respect of each demand is annexed.

(c) Does not arise.

Statement

Sl. No.	Gist of Demands	Present Position
1	2	3
1.	Certain group of formulations, not involving high technology, should be reserved for small scale sector.	The production of six bulk drugs viz., (i) Glycero-phosphate, (ii) Glycero-phosphoric Acid, (iii) Paracetamol, (iv) Lanolin Anhydrous, (v) Citrates and (vi) Tartrates has been reserved for the small scale sector. As regards formulations it is estimated by the Working Group on Drugs and Pharmaceuticals Industry set up by the Planning Commission that the small scale sector would be achieving an annual growth rate of 19.5% during the current Plan period which is substantial.
2.	Small scale units should be considered on the basis of 15% price preference so far as Government supplies are concerned.	General policy applicable in this respect to small scale industrial units in all sectors is applicable to small scale units in drugs and pharmaceuticals also. It would not be possible to treat small scale units in the drug industry alone on a preferential basis. In any case, it is a matter for the consideration of State Governments also.
3.	Liberal quota of raw materials should be given by canalising agencies to SSI units for Government supplies against firm orders in addition to their entitled requirements.	The 1979-80 distribution policy [for canalised raw materials provides for liberal allocations to the small scale sector. Units whose annual turnover does not exceed Rs. 1 crore are entitled a 50% growth rate and units whose annual turnover exceeds Rs. 1 crore to 25% growth rate over 1978-79 allocations which were also based on a liberal policy. The modifications recently announced by the Ministry enabling the small scale units to get the benefit of past consumption against own R.E.P. licences in working out their entitlement also liberalises the policy further in favour of the small scale sector. Small scale units should accommodate requirements in respect of Government orders within such allocations.
4.	I.D.P.L. should be prohibited from supplying raw materials to other formulators.	I.D.P.L. has ceased to be a distribution agency under the scheme of canalisation of bulk drugs with effect from 1-7-1979.

1

2

3

5. Cornering of scarce raw materials by Public Sector Undertakings and thus creating shortages for small scale industries should be stopped.
6. To review the list of products for which the trade names are abolished and to include more items to be marketed under generic names.
7. Trading and marketing activities of multi-nationals and big Indian companies who market the products manufactured by others should be curbed.
8. Erratic and irregular supplies of raw materials by STC and IDPL must be stopped.
- There is no reason to believe that Public Sector Undertakings are doing so.
- To start with, Government have decided on the abolition of trade names in respect of single ingredient formulations of 5 drugs. On the basis of the experience which is gained from this exercise, the position would be reviewed in future.
- Many of the smaller units who do not have the distribution facilities may be marketing their production through other agencies. Such marketing arrangements only provide a facility which they themselves may not have. Drugs (Prices Control) Order controls prices and profits in relation to drug manufacturing activities. FERA does not take into account trading activities towards Appendix I evaluation. Moreover Sole Selling Agency system has been abolished in so far as the Drug Industry is concerned.
- As mentioned against S. No. 4, IDPL is no more a distribution agency in respect of canalised bulk drugs. Import and distribution of canalised bulk drugs are so planned by CPC as to provide for release of these bulk drugs to individual units on regular and systematic basis. However, certain delays might occur some times due to reasons beyond the control of CPC such as long delays in clearance at ports, delay in arrivals of shipment from abroad on account of temporary shortages abroad etc. CPC and the Department of Chemicals and Fertilizers constantly keep under review the supply position of individual items of drugs and initiate needed action to augment imports wherever necessary.

Supply of Commercial Gas to Industries in Gujarat at High Rate

760. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the rate of Commercial Gas supplied to Private Industries in Gujarat State has been increased recently so high that the industries are facing a great hardship to carry on their business;

(b) whether Government have received any representation in this regard to reduce the rate; and

(c) if so, the action taken by Government to reduce the rate of gas supplied to industries in Gujarat State?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) No, Sir.

The price of natural gas being supplied to private industries in Gujarat